

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/2885/2007

Date 21.04.2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S R O M INDUSTRIES LTD.

(FORMERLY KNOWN AS ROSHAN LAL OIL MILLS
LTD.), MANSA ROAD, BATHINDA (PUNJAB)
M/S R O M INDUSTRIES LTD.

C.C.E. LUDHIANA

Appellant

Vs

Respondent

Excise dated 15-4-08

I am directed to transmit herewith a certified copy of Final order No. 16/1/08
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar

(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E. LUDHIANA

CENTRAL EXCISE HOUSE, 'F' BLOCK, RISHI NAGAR, LUDHIANA 141001 (PUNJAB)

2. Adv. / Consult

MR. G. S. SANDHE

163/D. MODEL TOWN, PATIYALA

3. C.D.R.

~~ICDR~~

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7. M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9. Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10. Nidheshak publications, I.P.Estate, new Delhi

11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

12. Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thyagaraya Road, T. Nagar, Chennai 60017

13. Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file


Assistant Registrar
(Excise Appeal Branch)

IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, NEW DELHI
COURT NO. II

Excise Appeal No. 2885 of 2007

(Arising out of Order-in-Appeal No. 191/CE/APPL/LDH/2007 dated 27.7.2007 passed by the Commissioner (Appeals), Central Excise, Jalandhar (Chandigarh))

For approval and signature

HON'BLE MR. S.S. KANG, VICE PRESIDENT
HON'BLE MR. RAKESH KUMAR, MEMBER (TECHNICAL)

1.	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3.	Whether their Lordships wish to see the fair copy of the order?	
4.	Whether order is to be circulated to the Departmental authorities.	

M/s ROM Industries Ltd.

Appellant

Vs.

CCE, Ludhiana

Respondent

Appearance:

None

Shri C.S. Rajput, DR

- For appellant
- For respondent

CORAM:

HON'BLE MR. S.S. KANG, VICE PRESIDENT

HON'BLE MR. RAKESH KUMAR, MEMBER (TECHNICAL)

Date of Hearing: 15.4.2008

FINAL Order No. 161/08-Ex dated.....

Per S.S. Kang:

When the case was called none appeared on behalf of the appellant. The Tribunal vide stay order dated 7.2.08 directed

the appellant to deposit 50% of the ^{du}duty for hearing of the _{amount of} appeal. The appellant had not complied with the conditions of the stay order, therefore, the appeal is dismissed for non-compliance to the provisions of Section 35F of Central Excise Act.

(Dictated & pronounced in open Court)

(S.S. KANG)
VICE PRESIDENT

(RAKESH KUMAR)
MEMBER (TECHNICAL)

RM